SHRI SATYA PRAKASH MALA-VIYA: Why then it was printed like this?... (Interruptoins) ...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): First of all, we have to blame ourselves... (*Interruptions*) ... First of all, we have to blame ourselves. Let us be very frank about it. I say this because we started the Zero Hour before this was taken up. It was circulated earlier. It was circulated before the Zero Hour. But we have started this first... (*Interruptions*)...

,. , SHRI SATYA PRAKASH MALA - VIYA: My point is that no Minister rose to read it.

DR. JINENDRA KUMAR JAIN: Why is the Minister not here?

SHRI PRAMOD MAHAJ AN: Is there any problem about the names? Are the names not finalised?

SHRI N. E. BALARAM (Kerala): For the time being, they can withdraw.-. it. - Whenever they want, they can introduce it.

SHRI PRAMOD M AHA J AN: The Leader of the House must inform us i as to what is happening.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI). I told you, I am finding it out. Yes, Mr. Dipen Ghosh.

SHRI DIPEN GHOSH: Mr. Vice-Chairman, Sir, according to the second Supplementary List of Business, this Resolution was to be moved. after the Papers are laid on the Table-But, in the meantime, the Zero Hour also intervened the Papers have already been laidi but some difficulties, , ,we assume, have arisen. Anyway, ' the House cannot remain In a vacuum-So, let the Special Mentions be taken up. ' And before the House is adjourned for lunch, I think, they will come and do it.

THE' VICE-CHAIRMAN (SHRI ,. JAGESH DESAI): Yes, before the lunch.

SHRI PRAMOD M AHA J AN: With due apology t_0 th_e House.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Both ways. We should also apologise. Let u_s be fair. I am fair and I want you to be fair also.

SHRI PRAMOD M AH A J AN: Sir, you are in the Chair. If you want to blame the House, I don't mind...

SHRI DIPEN GHOSH (West Bengal): Let the Chair take the House into confidence.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): It cannot be one-way traffic. Yes, Mr. Javali.

SHRI V. GOPALSAMY: Sir, I want to make a submission, not on this subject but on a different subject. Sir, education is a concurrent subject.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): No, no. I have allowed Mr. Javali.

SPECIAL MENTION

Need for inclusion of Karnataka in the National Action Flan for Tourism

SHRI J. P. JAVALI (Karnataka): Mr. Vice-Chairman, Sir, I want to draw the attention of the Government through this Special Mention to a very important matter which is affecting tourism in Karnataka and which, in turn, is going to affect tourism in India.

Sir, recently, the Central Government has announced¹ a National Action Plan for providing a major boost to tourism in India. South India Which was not getting adequate attention in the recent past is now being considered' for development as a tourist destination. Unfortunately, Karnataka, which has enormous potential, has been totally neglected. It

does not And its place either in the circuits or in the destinations listed out for intensive development in the new National Action Plan. Karnataka has several tourism circuits which can be effectively developed to offer major attractions, not only for the domestic travellers but also for the foreigners. The southern part of Karnataka has the famous circuit-Bangalore - Mysore - Hassan -Mangalore -which, if developed intensively, would provide an attraction to tourists from any country of any class or age group. This circuit offers nature's beauty, beach tourism, wild life, ancient architecture and a distinct culture of its own.

[The Deputy Chairman in the Chair]

The northern part of Karnataka which is completely neglected and, therefore, less developed, has equally attractive tourism. On this circuit are locations such as Hampi, the famous ruins of the Vijayanagar Empire, the magnificent cave temples of Badami, Aihole and Pattacllakal. And, along with it are historical monuments of Bijapur, specially the Golegummaj or the Whispering Gallery. Further, as individual destinations[^] there are centres which are rich in art, culture, wild life, adventure, and of historic importance. There are also centres of pilgrimage for Indians and for those coming from abroad. They are Shravanabelagola, Dharmasthala, Mooda-bidri, Ud'ipi, Sringeri, Kollur, Gokar-na, etc. For tours by the rail, the coastal railwayline under construction would be an added convenience to destinations on the west coast of Karnataka. All said and done, Madam, tourism will not get a boost without air links. Unfortunately for Karnataka, three airports located' on the circuit routes are deprived of air services. These are Mysore, Bellary and Hubli. I insist upon the Government, to immediately resume air services to these three airports.

In conclusion, I urge upon the Government, to include Karnataka as a tourist destination for intensive development in the new National Action Plan for Tourism. Thank You.

THE DEPUTY CHAIRMAN: Now Shri Ghulam Nabi Azad to move a motion for appointment of a Joint Committee...

SHRI MENTAY PADMANABHAM (Andhra Pradesh): I am on a point of order.

THE DEPUTY CHAIRMAN: But. let him move.

SHRI MENTAY PADMANABHAM: 1't is about moving of the motion. I have some objection.

THE DEPUTY CHAIRMAN: You don't want the motion to be moved'!

SHRI MENTAY PADMANABHAM: The papers we received this morning did not contain any mention of it. The papers circulated to Members did not contain it and only just now it is being circulated to all of us in the House.

THE DEPUTY CHAIRMAN: Not just now.

SHRI MENTAY PADMANABHAM: May be about half an hour or an hour ago it was circulated. Madam, as far as the rules are concerned, both the Rajya Sabha and the Lok Sabha are governed by the same set of rules. In the Lok Sabha, papers were circulated in the morning along with other papers and a motion was moved in Lok Sabha later on. But that is not the case here. Because it contains the terms of reference also, if an advance notice is given to Members, the Members would have the opportunity to move any amendment or to make any suggestions on the terms of reference. Therefore, I request the Government to withdraw it now and introduce it on Monday.

THE DEPUTY CHAIRMAN: I will tell you. It was reported yesterday to the House, I remember. It was reported' to the House in full length yesterday and this supplementary list of business came today. Perhaps, Azadji will give the reason better. Let liim move the motion You can read it. But you could have read it last night.

SHRI P. UPENDRA (Andhra Pradesh): With the permission of the Chair, anything can he moved.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE (Maharashtra): Madam,...

THE DEPUTY CHAIRMAN: I would like to inform the Member that complete details were mentioned in Part I of the Bulletin yesterday, Thursday, August 6 which must have reached you early in the morning. Perhaps you came to the House before the papers reached your place. But I think you would have received the papers early in the morning at 6 O'clock. These papers must have reached you.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: Madam, let mo...

SHRI MENTAY PADMANABHAM: That Bulletin did not contain anything. It did not contains the terms of reference.

THE DEPUTY CHAIRMAN: Hon. Member, the Bulletin contains. You may have a copy of this Bulletin. I do not want to waste the time of the House. It contains the name of the Committee. It says tjie Committee shall have the following 20 Members from the Lok Sabha, and names ai-e given. Then No. 3 says that the Speaker sihall nominate one of tjhe Members of the Committee to be the Chairman. No. 4 says, the Committee shall Btart functioning from the day it is duly constituted, etc. Then for Rajya Sabha, it says that the Commiitee recommends to Rajya Sabha that the Rajya Sabha do join the Committee, *etc.* It is all there.

SHRI MENTAY PADMANABHAM: But this is what happened in the Lok Sabha.

THE DEPUTY CHAIRMAN: Lok Sabha decided about the names yesterday.

SHRI MENTAY PADMANABHAM: But what is the difficulty with the Rajya Sabha Secretariat to circulate this paper early in the morning?

THE DEPUTY CHAIRMAN: You were asking about the terms of reference and! other details. It is all there in the Bulletin.

श्री प्रमोब महालन (महाराष्ट्र) : उपसभापति महोदय, ग्राप जो कह रही है वह सच होने के बावजूद भी पढति में गलत है। जो बुलेटिन छपा है इट इज ए मैसेज ... (व्यवधान)

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: I wanted to say.

THE DEPUTY CHAIRMAN: I will tell you. I cannot ask wo people to speak. Do not keep on complaining, Let him say what he wants to say and then you can also say whatever you want to say.

श्री प्रमोध महाजन : उपसभापति महोदया, जो बुलेटिन छ्पा है वह लोक सभा से एक संदेश है । यह ठीक है कि उस संदेश में भी ज्वान्ट पालियामेंटरी कमेटी के जो टम्स धाफ रेफरेंस है, उनका उल्लेख है । लेकिन संदेश झौर मोशन, इसमें घंतर है । मैसेज मोशन नहीं है । हो सकता है कि यहां मोझन लाते समय रात में, मैसेज से मोशन में कोई घंतर ग्रा जाय, रेफरेंस में घंतर धा सकता है । इसलिए सदस्य यह नहीं शमक्ष सफते कि जैसे मैसेज धाया है वैसं ही मोशन भी आएगा । इसलिए मैंदेज

और मोशन - जो ग्रंतर है वह समझा जाना चाहिए । वह- जो सिला था वह मैसेज था, मोजन नहीं था। मेरी ब्रापत्ति **यह है कि जब कल 4.5 पर सेकेटरी** जनरल यहां मैंसेज मुना सकते हैं, सारी स्थिति बता सकते हैं तो 5 बजे के बाद मोशन संसदीय मंत्रालय से वत्रत पर सेकटेरिएट के पास क्यों नहीं ग्राया ? अगर ऐसा होता तो वह सुबह हमें मिल जाता और उसको कानूनी दर्जा प्राप्त हो जाता । मैसेज को यह लेजिटिमेसी नहीं मिलती जो लेजिटिमेंसी मोज्ञन को होती है । लेकिन वह सोशन है- नहीं मिला । इसलिए ग्रापको रूल 23 वे ग्रंतगंत ग्रारेंजमेंट ग्राफ दिजनेस में पता लहीं आप कैंसे सटिस्फाई हो गयीं ! जब आया है तो हुई ही होगी क्योंकि ...

उपसभापति : इतनी ज्यादा सटिस्फाई भी नहीं हुई है । मगर हालत को मदे-नजर रखते हुए कभी कभी इंमान को सटिस्फाई होना पडता है ।

शो प्रमोद सहाजर : आपकी मजबूरी को ग्रौर ज्याना बढाना नहीं चाहता । मैं इसका विरोध नहीं कर रहा हूं । लेकिन मुझे लगता है कि ग्रागे घान वाले समय के लिए कम सं कम धाप सरकार को यह निर्देश दें कि इसके ग्रागे सदस्यों या सदन को यह साथ लेकर चलें । जब चाहें सप्लीमेंटरी बिजनेस दें यह ग्रण्छी बात नहीं है ।

उपसमापति : आज इसीलिए सेटिस्फैंत-शन के लिए 15 मिनट में प्रापसे चैस्बर - गयी थी । बोलिए ।

श्वी प्रमोद महाजन : स्पेशल में अन से पहले से क्या सप्लीमेंटरी विजनेश सर्कूलेट हुआ था । इसलिए क्या आप मुटिस्फाई होकर अंदर चली गई ।

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: Madam, this Motion has been on the cards for the last three days. Everybody is aware of it What I do not like is, when the terms of referesce hav3 been settled by all the parties, together, now, for somebody to suggest that he would like to move amendments and that it should' bo taken up on Monsay ...,

SHRI MENTAY PADMANABHAM: That was not my suggestion at all My suggestion was: if the Supplementary List of Business had been circulated earlier, in the morning, alongwith tile main order paper, Member would have had the opportunity to move amendments or make suggestions. This was my suggestion!. (Interruptions)

^ THE DEPUTY CHAIRMAN: What I understood from Mr. Padman-abham was this. His complaint is that, yesterday, why it was not put in the original order paper. Why a Supplementary List of Business had! to be issued? This was his complaint. The eon ..plaint...

SHKI MENTAY PADMANABHAM: It was passed by the Lok Sabha yesterday itself.

THE DEPUTY CHAIRMAN: The complaint of Mr. Mahajan is that this is not proper. It should not have been done because the Message was read in the House at 4 O'clock yesterday and there was enough time. Why a Supplementary List of Business had to be issued? Why could it not have been done earlier? I am sure, the Parliamentary Affairs Minister would! give an answer, a satisfactory answer, to it.

थी जगबीश प्रसाद मायुर (उत्तर प्रदेश) : दूसरे इस प्रस्ताव ग्रीर ज्याइंट पालियामेंटरी कमेटी के लिए जो प्रस्ताव ग्राता है उसमें ग्रंतर है । उसमें विषय नहीं होता, इसमें सारे के सारे टर्म्स ग्राफर रेफरेंस दिए गये हैं । भंडारे साहब का यह कहना कि क्योंकि इसको लोक सभा में सभी पार्टियों ने माना है, इसलिए इसमें कोई संखोधन नहीं ग्रा सकता । यह बात ग्रतुचित है । हम ग्रमेंडमेंट न दें मह बात ग्रलग है । यदि यह प्रस्ताव पहले ग्राता तो हो सकता था कि हम कोई धनेंडमेंट देते । इससे हमको बंग्स्ति क्यों रखा गया ? ग्रगर यह पहले इमारे पास

[श्री जगदीश प्रसाद माथुर]

आता तो हम अपने प्रस्ताव देते और इसमें सुगोधन की वात हो सकती थी। हमारी नासमझी अगर आपकी समझ में आ जाती तो हो सकता था कि सरकार संशोधन स्वीक्वत कर लेती और यह फिर लोक सभा में वापस जाता। । इस तरह से हमारे इस अधिकारों को छीन लिया गया है, इस पर हमें अफसोस है।

उपसभापति : इस पर ग्रगर ग्राप कोई ग्रमेंडमेंट देना चाहते हैं जो ग्राप देसकते हैं। किसी ने ग्रापको ग्रधिकार को छीनने की कोशिश नहीं की है।

श्री जगदीश प्रसाद माथुर : अभी मिला है तो कैंसे दे दें । ग्रगर नियम से चलें तो एक दिन पहले अमेंडमेंट दिया जाना चाहिए ।

उपसभापति : ग्रगर ग्राप...

श्री जगदीश प्रसाद माथुर : मैडम, मैं स्रापकी कठिनाई को दूर कर देता हूं, मैं कोई अमेडमेंट नहीं देता ।

उपसभापति : मैं ग्रापकी कठिनाई को दूर करने के लिए ...

श्री विष्णुकांत शास्त्री (उत्तर प्रदेश): मंडम, हम लोगों की सहानुभूति के ऊपर ग्राप ध्यान दीजिए ।

उपसभापति : मैं प्रापकी कठिताई को समझ कर यह कर सकती हूं कि अगर आप वाकई, वास्तव में, सीरियसली, कोई अमेंडमेंट देना चाहते हैं तो हम इसको डिले कर सकते हैं। मगर आप क्योंकि देना नहीं चाह रहे हैं तो कोई बात नहीं है।

श्री जगवीश प्रसाद माथुर : मैं सीरि-यसली ही बात कह रहा हूं । मैं तो ग्रपनी भावनाश्रों से ग्रापको अवगत करना चाहता हूं ।

उपसभापति : उनको बोलने दीजिए ।

श्री जगदीश प्रसाद माथुर : अब टर्म्स ग्राफ रेफ्रेस तय किए तो लोक सभा

के नेताओं से आपस में सदन में बातचीत हुई लेकिन जहां तक मेरी जानकारी है राज्य सभा के सदन के किसी भी व्यक्ति से, किसी भी नेता से टर्म्स ग्राफ रफ़ेस पर बात नहीं हुई । यह एतराज का विषय है। हमें दुख है। गुलाम नबी आजाद साहव पहले हमारे सदन के सदस्य थे, बाद में ऊपर चले गए (व्यवधान) नहीं, लोक सभा में हैं (व्यवधान) ग्रच्छा फिर यहां ग्रा गए। मैं यह पूछना चाहुंगा कि सदन के किसी सरदस्य से यां किसी ग्रधिकारी से लोक सभा में टर्म्स आफ रेफेस पास होने के बाद या पहले सलाह क्यों नहीं हुई । मैं इसे सदन की अवमानना तो नहीं कह सकता लेकिन अवहेलना जरूर हुई है । यह मेरा प्रोटेस्ट ग्राप नोट कर लें।

उपसभापति : उत्का जवाब भी गुलाम नबी ग्राजाद जी दे देंगे ।

श्री सत्य प्रकाश भालवीय (उत्तर प्रदेश) : मुझे भी ग्रापत्ति है । प्रस्ताव पर मेरी आपत्ति नहीं है । लेकिन जो कार्यावलि जारी की जाती है, वह मातृभाषा में भी बांटी जाती है ग्रौर विदेशी भाषा में भी बाटी जाती है। इस वात की श्रोर मैंने बार बार ध्यान ग्राकषित किया है। सरकार जिस तरीके से काम करती हैं, उस पर मुझे घोर ग्रापत्ति है । मूल प्रस्ताव अंग्रेजी भाषा में आया है । मैंने पूछा कि हिन्दी भाषा का कहां है तो पता लगा कि मात्भाषा में झभी तैयार कही हुया है । हम संबंध में मेरा प्रोट्स्ट है । आप उनको डायरेक्शन दीजिए कि भविष्य में इस तरह का प्रस्ताव ग्राए तो भातभाषा और अंग्रेजी भाषा दोनों भाषाओं में श्रीता चाहिए ।

SHRI P. UPENDRA: In future.

उपसभापति : मैं यह डायरेक्शन देती हूं । ब्राज मैं दूसरी दफा डायरेक्शन दे रही हूं । कल भी मैंने एक डायरेक्शन दिया था । उसके बाद हमारे नेशनल प्लैंग की ग्रोर बेइज्जती हुई, उसका मुझे बहुत दुख हुआ । मगर प्राज इसके बारे में कहा गया । मैं ग्राज मात्भाषा के लिए डायरेक्शन देती हूं कि भातुभाषा में में भी हर,ीज की कार्यसूची ग्रानी चाहिए ग्रगर ग्रंग्रेजी में ग्राती है तो । (व्यवधान)

श्री सैयद सिब्ते रक्षथी (उत्तर प्रदेश) यह मातुभाषा कैसे कह सकते हैं (व्यवधान)

उपसभापति : राष्ट्रभाषा उन्होंने मातृ-भाषा कहा (व्यवधान) श्रच्छा भाई राष्ट्र- भाषा ग्रबस पर भी विवाद शुरू हो गया । इ मेरी मातभाषा हिन्दी है । मैंने इसलिए कह दिया । चलिए, राष्ट्रभाषा कहते हैं । All right? Satisfied now? .. (Interruptions)... It is all right, please. Now I am not allowing any more discussion. Yes, Mr. Ghulam Nabi Azad.

SHRI V. GOPALSAMY (Tamil Nadu): We are very much concerned about the zingoistic attitude of the MPs from North India. Every day they are saying like this, that the statements should be in Hindi.

THE DEPUTY CHAIRMAN: Okay, please.

THE MINISTER OF PARLIA-MENTARY AFFAIRS (SHRI GHU-LAM'NABI AZAD): Should I first move the Motion or reply to what the hon. Members have said?...(*Interruptions*)...

DR. JINENDRA KUMAR JAIN (Madhya Pradesh): You may first say "sorry" and then move the Motion.... (*Interruptions*)...

THE DEPUTY CHAIRMAN: You first reply and then move the motion.

SHRI GHULAM NABI AZAD: Let me move the Motion first and then reply.... (*Interruptions*)...

THE DEPUTY CHAIRMAN: Order, please.

श्री जगदीम प्रसाद माथुर : इस सदन के किसो व्यक्ति से सलाह क्यों नही ली गई ?

उपसभापति : वह भी बता देंगे ।

MOTION RE. APPOINTMENT OF A JOINT PARLIAMENTARY COMMITTEE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): Madam, I move the following Motion :

"That this House concurs in the recommendation of the Lok Sabha that a Joint Committee of the Houses consisting of 30 Members, 20 from Lok Sabha and 10 Members of-the Rajya Sabha, be constituted to go into the irregularities and fraudulent manipulations in all its aspects and ramifications in transactions relating to securities, shares, bonds and' other financial instruments and the role of the banks, stock exchanges, financial institutions and public sector undertakings in transactions relating thereto, which have or may come to light, made in the motion adopted by the Lok Sabha on the 6th August, 1992 and communicated to this House on the 6th August, 1992 and resolves that this House do join in the said Committee and' do appoint 10 Members from among the Members of this HOUPG, namely:

1. Shri S. S. Ahluwalia

- 2. Shri T. N. Chaturvedi
- 3. Shri Jagesh Desai
- 4. Shri Dipen Ghosh
- 5. Shri Gurudas Das Gupta
- 6. Shri H. Hanumanthappa
- 7. Shri Murasoli Maran
- 8. Shri S. Jaipal Reddy
- 9. Shri Yash want Sinha
- 10. Shri Ram Naresh Yadav

to serve on the said Committee." The question was proposed. 1.00 P.M.

THE DEPUTY CHAIRMAN: Prof. Saurin Bhattacharya.

भी प्रमोद महाजन (मध्य प्रदेश): महोदया, मैं ग्रापका ध्यान ग्राकर्षित करना चाहता हं ...(ध्यवधान)